

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Criminal Appeal (D.B.) No. 281 of 2019**

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1. Jai Bajrang Prasad @ Bajrangi Prasad  
2. Mahendra Sao  
3. Mamta Devi

.....Appellants

Versus

The State of Jharkhand

....Respondent

**CORAM: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY**  
**HON'BLE MR JUSTICE RAJESH KUMAR**

Through-Video Conferencing

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For the Appellants : Mr. Binod Kumar, Advocate

For the State : Mr. Praveen Kr. Appu, APP.

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**I.A. No. 4770 of 2020**

08/08.09.2021

Heard Mr. Binod Kumar, learned counsel for the appellants and Mr. Praveen Kr. Appu, learned A.P.P. for the respondent –State.

The appellant no. 1 has renewed his prayer for bail during pendency of this appeal through the present interlocutory application on the ground that he has completed half of the sentence as imposed by the Court below.

Learned counsel for the appellant no. 1 has submitted that the appellant no. 1 has been convicted by the Trial Court for the offence under Section 304B of the Indian Penal Code and was sentenced to undergo R.I. for ten years. Vide order dated 10.02.2020 passed in I.A. No. 10268 of 2019, though the said interlocutory application was not pressed, but liberty was given to the appellant to renew his prayer for bail after completion of five years in jail custody.

It has been further submitted that the appellant no. 1 is in custody since 31.07.2015 and as such, he has already completed six years and two months.

Learned A. P.P. has opposed the prayer for bail of the appellant no. 1.

On consideration of the aforesaid facts, the appellant no. 1, namely Jai Bajrang Prasad @ Bajrangi Prasad, during the pendency of this appeal, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand Only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge-IV, Palamau at Daltonganj in connection with S. T. No. 224 of 2016.

Accordingly, I.A. No. 4770 of 2020 stands allowed.

(Rongon Mukhopadhyay, J)

(Rajesh Kumar, J)